

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'H', NEW DELHI**

**BEFORE MR. S. RIFAUR RAHMAN, ACCOUNTANT MEMBER  
AND MS. MADHUMITA ROY, JUDICIAL MEMBER**

**I.T.A. No. 1264/Del/2022  
(Assessment Year : 2014-15)**

DCIT  
Circle – 4(2),  
New Delhi-02

Vs. BSES Yamuna Power Ltd.  
Shakti Kiran Building,  
Karkarduma, New Delhi-92

**PAN : AABCC 8569 N**

**(Appellant)**

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**(Respondent)**

**Appellant by : Shri Shivam Gupta, Adv.  
Respondent by : Ms. Sapna Bhatia, CIT-D.R.**

**Date of Hearing : 29.05.2024  
Date of Pronouncement : 30.05.2024**

ORDER

**PER MS. MADHUMITA ROY – JUDICIAL MEMBER :**

The instant appeal filed by the Revenue is directed against the order dated 17.02.2020 passed by the Commissioner of Income Tax (Appeals) – 4, New Delhi under section 250 of the Income Tax Act, 1961 (hereinafter referred as to 'the Act') arising out of the order dated 30.12.2016 by the ACIT, Circle – 5(1), New Delhi under Section 143(3) of the Act for Assessment Year 2014-15.

2. At the time of hearing of the instant appeal, the Learned DR submitted before us that the Department has filed duplicate appeal and

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therefore, she would like to withdraw the instant appeal pending before us on instruction.

3. Having regard to the aforesaid facts, the appeal is dismissed as withdrawn.

**This Order pronounced in Open Court on 30/05/2024**

Sd/-  
(S. RIFAUR RAHMAN)  
ACCOUNTANT MEMBER

Dated 30/05/2024

*Priti Yadav, Sr.PS\**

**Copy forwarded to:**

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-  
(Ms. MADHUMITA ROY)  
JUDICIAL MEMBER

ASSISTANT REGISTRAR  
ITAT NEW DELHI